

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ND S ART WORLD PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	ND S ART WORLD PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	5 th December 2002
3. Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 138153
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U74999MH2002PTC138153
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	S. No. 14-3, 15-3, 17-2, at Village Hatnoli, Taluka Khalapur, Raigad-410207 Maharashtra
6. Insolvency commencement date in respect of Corporate Debtor	Date of Order: 25 th July 2023 Date of Receipt of Order: 27 th July 2023
7. Estimated date of closure of Insolvency Resolution Process	21 st January 2024 (i.e., 180 days from 25 th July 2023)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kothari IP Regn No.: IBBI/IPA-001/IP-P00540/2017-18/10965
9. Address and e-mail of the interim resolution professional, as registered with the Board	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jitenderkothari@rediffmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: cirp.ndsart@gmail.com
11. Last date for submission of claims	10 th August 2023 (14 days from date of receipt of Order 27 th July 2023)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not available as per information available with the IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-I has ordered the commencement of a Corporate Insolvency Resolution Process of the **ND S ART WORLD PRIVATE LIMITED** vide its Order C.P.(IB) 895(MB)/2022 dated 25th July 2023, Order receipt on 27th July 2023.

The creditors of **ND S ART WORLD PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or **before 10th August 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class (NA) in Form CA. **Submission of false or misleading proofs of claim shall attract penalties.**

Date: 28th July 2023
Place: Mumbai



Jitender Kothari

Interim Resolution Professional

IBBI/IPA-001/IP-P00540/2017-18/10965

AFA No. AA1/10965/02/210923/104532 Valid upto 21/09/2023

DNS BANK
डॉ. देवेंद्र विलास साहकारी बँक लि.
(Multi State Scheduled Bank)

Recovery Department : "Madhukuni" Plot No. P/52, M.I.D.C Phase 2, Kalyan-Shil Road, Sonarpada, Dombivli (E) 421204.

(APPENDIX IV)
(See Rule 8(i))

POSSESSION NOTICE

WHEREAS,
The undersigned being Authorized Officer of the Dombivli Nagari Sahakari Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) of the said Act, read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices dated 20.12.2021 calling upon M/s. Kesari Industries Proprietor, Mr. Devendra Vilas Ghaisas & others and Mr. Devendra Vilas Ghaisas & others, jointly and severally, to discharge in full a sum of Rs. 93,17,192/- (Rupees Ninety Three Lakh Seventeen Thousand One Hundred Ninety Two Only) as on the dates as mentioned in the demand notices dated 21/12/2021 together with further interest thereon, within 60 days from the date of the said notices.

The Borrower/Mortgagor/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor and the public in general that the undersigned has taken physical possession of the property described herein below, in exercise of powers conferred on me under Sub-Section (4) Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules on 26.07.2023 through Circle Officer, Mangan in pursuance of order u/s. 14 of the said Act passed by Hon'ble District Magistrate, Raigad.

The Borrower/Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the below mentioned property and any dealings with the property will be subject to the charge of DOMBIVLI NAGARI SAHAKARI BANK LIMITED for an amount of Rs. 93,17,192/- (Rupees Ninety Three Lakh Seventeen Thousand One Hundred Ninety Two Only) as on the dates as mentioned in the demand notices dated 21/12/2021 together with further interest thereon, till realization of entire dues.

The Borrower's/Mortgagor's/Guarantor's attention are invited to the provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE & PARCEL OF the property being Land & House No. 1328, Ground Floor + 1st Floor, admeasuring Land area 350 Sq. Meters & House area 292.50 Sq. meters, in the building known as Oak Residence, constructed on Plot of Land bearing Survey Nos. 62/A/9/B1 (Part), lying being and situated at village-Mangoan, At Uttekholl-Mangoan, Taluka Mangoan, within the limits of Nagar Panchayat (Group Grampanchayat), Mangoan & within the Jurisdiction of Sub-Registration, Mangoan, District Raigad.

Date : 26.07.2023
Place : Mangan

Sd/-
Shashikant M. Jadhav
Authorized Officer
(Dombivli Nagari Sahakari Bank Ltd.)

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PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF
ND S ART WORLD PRIVATE LIMITED**

RELEVANT PARTICULARS

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3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 138153
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2002PTC138153
5. Address of the registered office and principal office (if any) of corporate debtor	S. No. 14,3, 15-3, 17-2, at Village Hetroli, Taluka Khalapur, Raigad-410207 Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 25th July 2023 Date of Receipt of Order: 27th July 2023
7. Estimated date of closure of insolvency resolution process	21st January 2024 (i.e., 180 days from 25th July 2023)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kothari IP Regn No: IBI/IPA-001/IP-PO0540/2017-18/10965
9. Address and e-mail of the interim resolution professional, as registered with the Board	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jitenderkothari@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jitenderkothari@gmail.com
11. Last date for submission of claims	10th August 2023 (14 days from date of receipt of Order 27th July 2023)
12. Classes of creditors, if any, under clause (b) of sub-section (6) of section 21, ascertained by the interim resolution professional	Not available as per information available with the IIP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not available as per information available with the IIP
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web Link http://www.ibbi.gov.in/downloadform.html Not Applicable

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The creditors of ND S ART WORLD PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 10th August 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their proof of claims by electronic means and all other creditors may submit their proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Jitender Kothari
Interim Resolution Professional
IBBI/IPA-001/IP-PO0540/2017-18/10965
AFANo. AAJ1/10965/02/210923/104532
Valid upto 21/09/2023

Date: 28th July 2023
Place: Mumbai

Saraswat Bank
Saraswat Co-operative Bank Ltd.
(Scheduled Bank)

SARASWAT CO-OP. BANK LIMITED
74/C, Samadhan Building, Senapati Bapat Marg, Dadar (W), Mumbai 400 028
Tel. No. : (022) 2422 1202 / 1204 / 1206 / 1211

POSSESSION NOTICE

COMMON POSSESSION NOTICE FOR IMMOVABLE PROPERTIES IN CASE OF MORE THAN ONE BORROWER BY THE AUTHORISED RESPECTIVE OFFICERS (FOR IMMOVABLE PROPERTY)

WHEREAS, Saraswat Co-operative Bank Ltd. / the Authorised Officer/s of the Saraswat Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notices on the dates mentioned against each account calling upon the respective borrower/s, guarantor/s and mortgagor/s to repay the amount as mentioned against each account within 60 days from the date of the notice(s)/date of receipt of the said notice/s.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the possession of the property described herein below in exercise of power conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 26th July 2023.

The borrower/s, mortgagor/s, guarantor/s in particular and the PUBLIC IN GENERAL is hereby cautioned not to deal with the property/ies and any dealing with the said property/ies will be subject to the charge of Saraswat Co-operative Bank Ltd. for the amounts outstanding alongwith the interest and charges.

Sr. No.	Name of the Branch	Name of the account	Name of the Borrower / Mortgagor / Guarantor	Description of the property Mortgaged (Secured asset)	Date of Demand Notice	Date of Symbolic Possession	Amt. O/s. as per demand notice (alongwith future interest & charges)
1	Madukendra	Mr. Bhatiya Gurnam Singh Rajendra	Mr. Bhatiya Gurnam Singh Rajendra (Borrower / Mortgagor) Mr. Bhatiya Narendra Rajendra Singh (Co-Borrower / Mortgagor) Guarantors : Mr. Pothival Rajendar Singh AND Mr. Patil Ramesh Rajaram	Equitable Mortgage of Apartment No. E-6/2/4, Admeasuring 55.46 Sq. Mtrs. Built Up Area on the 2 nd Floor of The Building Known as Rajkamal Co-Operative Housing Society Ltd., Constructed on Plot of Land Bearing Plot in Sector 10 Of Village Kalamboli, Navi Mumbai-410 218 Taluka Panvel, District Raigad. Owned by Mr. Bhatiya Gurnam Singh Rajendra & Mr. Bhatiya Narendra Rajendra Singh.	23.03.2023	26.07.2023	₹ 26,08,710/- (Rs. Twenty Six Lakh Eight Thousand Seven Hundred & Ten Only) as on 22.03.2023
2	Masjid Bunder	M/s. Aaditi Fabricator & Engineers	Mr. Bhor Subhash Baban (Borrower / Mortgagor) Guarantors : Mr. Dumbre Balasaheb Laxman AND Mrs. Bhor Manisha Subhash	Equitable Mortgage of Flat No. 601, 6 th Floor, 'C' Wing [Admeasuring Area : 669 Sq. Fts. Carpet Area & 803 Sq. Fts. Built Up Area], in the Building Known as "Sky Avenue CHSL" situated at Plot No. 7, 8, 16 & 17 in Sector No. 34 Kamothe, Navi Mumbai-410 209. Owned by Mr. Bhor Subhash Baban.	21.04.2023	26.07.2023	₹ 11,66,594/- (Rs. Eleven Lakhs Sixty Six Thousand Four Only) as on 31.03.2023

The borrower's, guarantor's, mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the mortgaged property/ies i.e., secured asset/s.

Date : 28.07.2023
Place : Mumbai

Sd/-
AUTHORISED OFFICER
Saraswat Co-op. Bank Limited

360 ONE WAM LIMITED (Formerly known as IIFL Wealth Management Limited)
CIN: L74140MH2008PLC177884
Regd. Office: 360 ONE Centre, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai 400013.
Tel: (91-22) 4876 5600 | Fax: (91-22) 4646 4706
E-mail id: secretarial@360.one | Website: www.360.one

16th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE AND DETAILS THEREOF

Notice is hereby given that the Sixteenth Annual General Meeting ("AGM") of 360 ONE WAM LIMITED ("Company" and formerly known as IIFL Wealth Management Limited) will be held on Monday, August 21, 2023, at 3:00 p.m. (IST), through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the businesses as will be set out in the Notice of the AGM ("AGM Notice") in compliance with applicable provisions of the Companies Act, 2013 ("Act") and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 10/2022 dated December 28, 2022 and all other applicable circulars issued by Ministry of Corporate Affairs ("MCA") in this regard and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 and all other applicable circulars issued by the Securities and Exchange Board of India ("SEBI") in this regard (collectively referred as "MCA and SEBI Circulars").

In accordance with the MCA and SEBI Circulars, the AGM Notice along with the Annual Report of the Company for the financial year 2022-23, will be sent only by electronic mode to those Members whose e-mail addresses are registered with the Company / Depositories. Members may note that the AGM Notice and aforesaid Annual Report will also be available on the website of the Company i.e. www.360.one and websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of Central Depository Services (India) Limited at www.evotingindia.com. The physical copies of the Notice of AGM and the Annual Report will be provided to those Members who may request for the same.

The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on the resolutions set out in the AGM Notice. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). Members are requested to note that they can attend and participate in the AGM through VC / OAVM facility only. Members who have not registered their e-mail address will have an opportunity to cast their vote on the resolutions as set forth in the AGM notice through remote e-voting and e-voting. Accordingly, a detailed procedure (a) for remote e-voting and e-voting and (b) for participating in the AGM through VC / OAVM, for shareholders holding shares in dematerialized / physical mode, will be provided in the AGM Notice.

We encourage Members to support our commitment to environmental protection by choosing to receive the Company communication through e-mail. Accordingly, members are requested to register / update their e-mail addresses in the following manner:

- Members holding shares in dematerialized form, who have not registered / updated their e-mail addresses are requested to register / update their e-mail addresses with their respective Depository Participants; and
- Members holding shares in physical form are requested to register / update their e-mail addresses with Link Intime India Private Limited, Registrar and Share Transfer Agent of the Company by writing an e-mail at mt.helpdesk@linkintime.co.in.

Only the Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

Members are requested to intimate changes, if any, in their name, postal address, e-mail address, telephone / mobile numbers, bank account details, Permanent Account Number, nominations, power of attorney etc. to their Depository Participants in case the shares are held by them in dematerialized form and to Link Intime India Private Limited, Registrar and Share Transfer Agent of the Company, in case the shares are held by them in physical form, in the manner as shall be detailed in the AGM Notice.

The AGM Notice will be sent to the Members in accordance with the applicable laws to their registered e-mail addresses in due course.

For 360 ONE WAM LIMITED
(Formerly known as IIFL Wealth Management Limited)
Sd/-
Rohit Base
Company Secretary
Date: Mumbai
Date: July 27, 2023
ACS: 21409

PUBLIC NOTICE

Notice is hereby given to the Public at large that My Client proposes to redevelop the property mentioned in the Schedule hereunder written and thus negotiating with its Owners/Lessees known as MR. AJIT SHIVLAL MARU for procuring the Development Rights upon terms agreed upon.

All person/s having any claim in respect of the Property more particularly described in the schedule hereunder written by way of sale, exchange, mortgage, gift, trust, charge, maintenance, inheritance, possession, lease, lien or otherwise of whatsoever nature are hereby requested to make the same known in writing to the undersigned having his office address at 101, 102, 103, 1st Floor, Samosaran, Plot no. 103, 5th Road, Jawahar Nagar, Goregaon (W), Mumbai - 400 104, within 14 days from the date hereof, failing which the claim of such person will be deemed to have been waived and/or abandoned or given up and the same shall not be entertained thereafter.

THE SCHEDULE OF THE PROPERTY ABOVE REFERRED TO:

All that piece and parcel of leasehold land bearing Plot No.108, originally area admeasuring 585 sq. mtrs. (Now admeasuring 402 sq. mtrs. and proposed setback area of 105 sq. mtrs. at site, aggregating to 507 sq. mtrs. as per property card) alongwith building standing thereon occupied by the Owner/Tenants known as "Santok Niwas" having Ground plus 3 Floors, situated at The Jawahar Nagar Co-operative Housing Society Ltd., Jawahar Nagar, Road No. 1, Goregaon (W), Mumbai - 400 104, of P/South Ward at Revenue Village Pahadi Goregaon West, Taluka Borivali in the Mumbai Suburban District.

Mumbai, dated this 28th day of July, 2023.

Sd/-
(SHRI.BHAVIN R. BHATIA)
Advocate, High Court

KVB Karur Vysya Bank
Smart way to bank

Asset Recovery Branch
276/286 Kilachand Mansion
Kalbadevi Main Road, Kalbadevi,
Mumbai, Maharashtra 400002.
Phone No. 7710001955
Mail : headarbombai@kvbmail.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (b) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd, the constructive possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 21.09.2023, for recovery of Rs 49,87,291.59 (Rupees Forty Nine Lakhs Eighty Seven Thousand Two Hundred Ninety One and Paise Fifty Nine Only) as on 30.06.2023 with interest and expenses thereon from 01.07.2023 due to the Karur Vysya Bank Ltd., Secured Creditor from 1. Mr. NILESH K SHAH (Borrower & Guarantor), 2. Mrs. Rita Nilesh (Borrower & Guarantor), 3. Mr. Mehul Nilesh Shah (Borrower & Guarantor) and 4. Mr. NILESH KANTILAL SHAH (HUF) (Borrower) all no. 1 to 4 residing at address Building No. 5, Room No 65, Adarsh Nagar Co-Operative Housing Society, Near Century Bazar, Worli, Mumbai, Maharashtra 400030.

The reserve price will be Rs. 1,64,43,000/- (Rupees One Crore Sixty Four Lakhs Forty Three Thousand Only) and the earnest money deposit will be Rs.16,44,300/-

DESCRIPTION OF THE IMMOVABLE PROPERTY

An ownership Flat Residential being Flat no. 5/65, Ground Floor, admeasuring about 435 Sq Ft carpet area, 522 Sq Ft built up area in the society known as A-Adarsh Nagar Co Operative Housing Society Ltd., Opp Excel Garment, Dr.A.B Road, Prabhadevi, Mumbai - 400030 and the said building is lying on the land bearing C. S. No. 16 (part) and 5 (part) of Mahim Division in the Registration sub district and district of Mumbai city

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's Secured Creditor's website i.e. www.kvb.co.in/Property Under Auction also at the web portal <https://kvb.auctiontigger.net/> of the service provider, Mr. Praveen Kumar Thevar, Mobile no. - 9722778228/6352634834, Mail id: praveen.thevar@auctiontigger.net

Statutory 30 days' Notice under Rule 8(b) of the SARFAESI Act, 2002

The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Sd/-
Authorized Officer
The Karur Vysya Bank Ltd

Date : 28.07.2023
Place : Mumbai

बँक ऑफ बड़ोदा Bank of Baroda
Zonal Stressed Asset Recovery Branch : Meher Chamber, Ground floor, Dr. Sunderlal Behl Marg, Ballard Estate, Mumbai-400001. • Phone: 022-43683807, 43683808. • Email: arbmom@bankofbaroda.co.in

SALE NOTICE FOR SALE OF IMMOVABLE AND MOVABLE PROPERTIES
"APPENDIX-IV-A [See proviso to Rule 6 (2) & 8 (6)]

E-Auction Sale Notice for Sale of Immovable and Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable and Movable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is what is", "Whatever there is" and "Without recourse basis" for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Name & Address of Borrower/s / Guarantor/s	Description of the immovable property with known encumbrances, if any	Total Dues	1.Date of e-Auction 2. Time of e-Auction - Start Time to End Time 3.Last date and time of submission of Bid.	1) Reserve Price & 2) IFSC Code of the Property 3) Bid Increase Amount	1. EMD deposit Account No. 2) IFSC Code 3. Bank of Baroda Branch	1. Status of possession (Constructive / Physical) 2. Property inspection date 3. Time
M/s Macmade Concrete Products Manufacturing Pvt. Ltd. (Borrower) Industrial Land Gut No-517 (Part), Village Kethan, Tehsil-Wada, Dist-Thane	Industrial Land of 9000 Sq. Mtrs. situated at Village KETHAN, Gut No. 517, Tal- Wada, Dist-Thane	Total Dues- Rs.321.48 Lakh Plus interest and cost from 25-10-2015 less recovery upto date.	1) 23.08.2023 2) 1300 Hrs to 1500 Hrs 3) 22.08.2023 and 17.00 Hrs	1) Rs 109.00 lakh 2) Rs 10.90 lakh 3) Rs 1.00 lakh	1. 03830200001231 2. BARBOBALBOM (Fifth Character Zero) 3. Ballard Estate	1. Physical Possession 2. 09.08.2023 3. 12.00 Hrs to 1400 Hrs
Mr. Romin Kr. Samanta (Guarantor) AND Mrs. Ratna Premchand Samanta (Guarantor) AND Mr. Premchand Samanta (Guarantor) B-107, Row House, Jesal Park, Bhandayard (East), Thane, Maharashtra - 401105	Encumbrance known to the Bank- Nil					

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://bob.auctiontigger.net/EPROC/> prospective bidders may contact the Authorised officer on Tel.No.022-43683811 Mobile No. 9152941101

Date : 27.07.2023
Place : Mumbai

Sd /-
Authorised Officer

APNA SAHAKARI BANK LTD.
(Multi State Sheduled Co-op. Bank)
REGD. OFFICE : Apna Bazar, 106-A, Naigaon, Mumbai - 400 014.
Corporate Office : Apna Bank Bhavan, Dr. S.S.Rao Road, Parel, Mumbai - 400 012.
Tel. 022-2416 4860 / 2410 4861- 62/2411 4863. Ext. 108, 109, 111

PUBLIC NOTICE FOR SALE

Sale of Immovable Secured Assets on "As is where is and whatever there is" basis in Terms of the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) read with the Security Interest (Enforcement) Rules 2002.

Name of the Borrower	M/s. Nirmal Airon - Mr. Babunath Chandra Kishore Mishra (Borrower/Proprietor/Mortgagor), Mrs. Bhavana Babunath Mishra . (Co-Borrower /Mortgagor)
Guarantors	1) Mr. Bhavanarushi Ramulu Karnati, 2) Mr. Balkrishna Shantaram Samant, 3) Mr. Shailendra Kamal Bahadur Singh
Description of the Property :	Flat No. 601 on 6th & 7th Floor, in the A wing of the building known as Shah Complex - IV Co-Op. Hsg. Soc. Ltd. constructed on the plot no. 10 (12.5% GES) at Sector - 14, Sanpada, Navi Mumbai, Tal. & Dist - Thane, admeasuring 1381 Sq. Fts. Carpet Area + terrace 748.65 Sq. Fts Area.
Outstanding Amount (as on 31.10.2018)	Rs. 3,08,07,497.55 (Rupees Three Crore Eight Lakh Seven Thousand Four Hundred Ninety Seven and Paise Fifty Five Only) + further interest from 01.11.2018
Reserve Price	Rs. 2,61,08,280/-
Earnest Money Deposit (EMD)	Rs. 26,10,828/-
Bid Increase Amount	Rs. 1,00,000/-

TERMS & CONDITIONS

* Statutory Dues such as Property Taxes, Sales Tax, Excise Dues, Cess Charges, Charges for documents, transfer fee, Conveyance, Stamp Duty, Registration Fee, etc., if any shall be borne by the Successful Tenderer Alone

- Sale is strictly subject to the terms & condition incorporated in this advertisement and the prescribed Tender Document and the SARFAESI Act read with the Security Interest (Enforcement) Rules, 2002. Tender forms can be obtained from Apna Sahakari Bank Ltd. Apna Bank Bhavan, Dr. S.S.Rao Road, Parel, Mumbai-400012, upto 09.08.2023 between 10.00 a.m. To 6.00 p.m. from Monday to Friday.
- Inspection: On One working day 05.08.2023 from 11.00 am to 4.00 p.m. After due intimation to and confirmation from Apna Sahakari Bank Ltd. It is to be noted that not more than one inspection per Tenderer will be permitted.
- The interested bidders shall submit their EMD 10 % of Reserve Price through NEFT/ RTGS before 05.00 PM on 10.08.2023 in the Account no.00299920000032 Sale of property under SARFAESI Act account of M/s. Nirmal Airon For Account with Apna Sahakari Bank Ltd., Head Office, Parel Mumbai -12 : IFSC Code : ASBL0000002. Please note that the Cheques/ Demand Draft shall not be accepted as EMD amount.
- Tenders will be opened at 5.00 p.m. On 11.08.2023 at Apna Bank Bhavan, Dr. S. S. Rao Road, Parel, Mumbai - 400 012 when the tenderer may remain present and if necessary raise their offer. Unsuccessful tenderer will not get any interest on EMD.
- The borrower / Guarantor(s) may, if desired, also participate in the tender process for the secured assets subject to compliance of the terms and conditions contained herein and in the tender document.
- The successful bidders/offers should deposit 25% of the bid amount immediately by the next day or such extended time permitted by the Authorised Officer & balance within 15 days from the date of opening the tender.
- If the successful bidders fail to pay the balance 75% of the bid amount within 15 days from the date of opening to offer or such extended time permitted by the Authorised Officer in cash or DD or by RTGS/NEFT, the deposited amount should be forfeited.
- The Authorised Officer is not bound to accept the highest offer & Authorised officer has the absolute right to accept or reject any or all offer(s) or adjourn / postpone / cancel the auction without assigning any reason thereof.
- After opening the tenders, the intended bidders may be given an opportunity at the discretion of the Authorised Officer to have inter-se bidding among themselves to enhance offer price.
- Inspection of the properties will be permitted at site on date & time mentioned above.
- This is also notice to the Borrower / Guarantors of the aforesaid loan in respect of the sale of the above mentioned secured assets.
- To the best of knowledge of the Authorised Officer, encumbrances or other charges over the property put to sell are not known. However, the intending bidders should independently enquire get satisfied about the charges, right and claims, authority, debt etc. affecting the property.

Note :- Authorised Officer of Apna Sahakari Bank has taken physical possession under sub section rule 14 of Sarfaesi Act. For details of the property, tender forms and terms and conditions, please call at 24104861, 24104862, 24112065 Ext.108,109,111.

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002

The borrowers / guarantors are hereby notified that provision of Sub Section 8 of Sec. 13 of SARFAESI Act they are entitled to redeem the securities by paying the outstanding dues / costs / charges and expenses at any time before the sale is conducted, failing which the property will be auctioned / sold and the balance dues, if any, will be recovered with interest and cost.

Sd/-
Authorized Officer
Corporate Office

Date: 28.07.2023
Place: Mumbai

